

BIHAR LEGISLATIVE ASSEMBLY

FOURTEENTH ASSEMBLY-SEVENTH SESSION

RESUME OF BUSINESS TRANSACTED BY THE BIHAR LEGISLATIVE ASSEMBLY

FROM 7TH DEC., 2007 TO 14TH DEC., 2007

I. SUMMONS

Summons for the seventh session of the fourteenth Bihar Legislative Assembly were issued to the Hon'ble members of the Legislative Assembly on 9th Nov., 2007 to meet at 11.00 a.m. on 07.12.2007.

II. DURATION OF SEVENTH SESSION

The seventh session of the 14th Bihar Legislative Assembly commenced on 7th Dec., 2007 and adjourned sine die on 14th Dec., 2007.

III. SITTING OF THE ASSEMBLY

The Bihar Legislative Assembly held its sittings for six days during the period from 7th Dec., 2007 to 14th Dec., 2007 on the following dates :-

7th Dec., 2007, 10th Dec., 2007, 11th Dec., 2007, 12th Dec., 2007, 13th Dec., 2007 and 14th Dec., 2007.

In terms of hours the House sat for 31 hours and 08 minutes.

IV. WELCOME ADDRESS & CONSTITUTION OF BUSINESS ADVISORY COMMITTEE & PANEL OF PRESIDING MEMBERS.

In the beginning of the 7th Session on 7th December, 2007 the Hon'ble Speaker welcomed the Hon'ble members of the Assembly and sought their help & co-operation in conducting the business of the House peacefully and smoothly. Thereafter the Hon'ble Speaker announced the names of Hon'ble members of the Assembly constituting the Business Advisory Committee for the Session. The Hon'ble Speaker also announced the names of five senior Hon'ble members of the Assembly constituting a panel of presiding members, any one of them might preside over the Assembly in the absence of the Hon'ble Speaker in the Assembly in accordance with the arrangement made by him in this behalf.

V. STATEMENT REGARDING ASSENTED BILLS

The statement regarding the grant of assent to the four bills passed during sixth session by H.E. the Governor of Bihar was made by the Assembly

Secretary. The four bills which were passed during the last session and were assented by H.E. the Governor of Bihar are :-

Sl. No.	Name of Bills	Date of Assent
1.	The Bihar Appropriation (No.-3) Bill, 2007	27.07.2007
2.	The Bihar Shops & Establishments (Amendment) Bill, 2007	28.07.2007
3.	The Bihar Karmachari Chayan Ayog (Amendment) Bill, 2007	28.07.2007
4.	The Bihar Primary School Education Committee Bill, 2007	22.08.2007

VI. LAYING DOWN OF ORDINANCE ON THE TABLE OF THE HOUSE

On 7th Dec., 2007 the Hon'ble Minister-in-charge, Finance laid the copy of the Bihar Contingency Fund (Amendment) Ordinance, 2007 promulgated by H.E. the Governor of Bihar under Article-213(1) of the Constitution of India on the table of the House.

VII. LAYING DOWN OF COMMITTEES REPORTS, OTHER REPORTS AND PAPERS ON THE TABLE OF THE HOUSE

During the period, 27 reports of various committees and other different reports and papers were laid on the table of the House. These are as follows :-

Sl. No.	Name of reports/Papers	Date of Presentation
1.	171 st report of the Committee on Public Undertaking	10.12.07
2.	174 th report of the Committee on Government Assurances	10.12.07
3.	179 th report of the Committee on Government Assurances	10.12.07
4.	182 nd report of the Committee on Government Assurances	10.12.07
5.	184 th report of the Committee on Government Assurances	10.12.07
6.	186 th report of the Committee on Government Assurances	10.12.07
7.	141 st report of the Committee on the Public Undertaking	11.12.07
8.	159 th report of the Committee on the Govt. Assurances	11.12.07
9.	7 th , 14 th , 16 th , 17 th , 18 th , 19 th , 20 th , 23 rd and 24 th reports of the Committee on petitions.	12.12.07
10.	58 th , 59 th , 60 th , 61 st & 62 nd reports of the Committee on NIVEDAN	12.12.07
11.	25 th Report of the Committee on scheduled caste and Scheduled Tribes Welfare.	13.12.07
12.	177 th report of the Committee on Govt. Assurances	13.12.07

13.	148 th report of the Committee on Questions & Calling Attention	13.12.07
14.	50 th report of Bihar State Financial Corporation	10.12.07
15.	The report of Business Advisory Committee regarding its meeting held on 07.12.07	10.12.07
16.	The report of the Spl. Committee constituted on the Short Notice No.-27 raised by Sri Manjeet Kr. Singh, the Honb'le member relating to the matter of Human Resources Dept.	11.12.07
17.	The Execution Report of the Committee on the Govt. Assurances regarding the recommendations of the spl. Committee constituted in respect to western Koshi Embankment (Hanuman Nagar)	11.12.07
18.	The Annual Report for the year 2006-07 of the Committee for Backward classes submitted u/s 15 of the State Commission Act, 1993	12.12.07
19.	The interim report of Bhagalpur Communal Riot Judicial Inquiry Commission	12.12.07
20.	The Annual Report for the year 2005-06 and 2006-07 prepared by Bihar Gramin Rojgar Guarantee Scheme Board.	12.12.07
21.	The Annual Report for the year 2006-07 of the State Information Commission u/s 25 of the R.T.I. Act, 2005.	13.12.07
22.	1 st & 2 nd quarterly result of trends of receipts and expenditure for the financial year 2007-08 u/s 11 of the Bihar Fiscal Responsibilities and Finance Management Act, 2006.	14.12.07
23.	The copies of the various orders issued u/s 99 of the Bihar Value Added Tax Act, 2005, all total 13 in numbers.	12.12.07
24.	The copy of the Bihar Panchayat Election (Amendment) Rules, 2007 issued u/s 146(2) of the Bihar Panchayat Raj Act, 2007	13.12.07

VIII. QUESTIONS

During the session, altogether 1085 notices of questions were received, out of which 752 were admitted. Out of said admitted questions, 27 were short notice questions, 501 were starred questions and 224 were unstarred questions.

45 questions were answered on the floor of the House. Answers to 200 questions were placed on the table of the House. Four questions could not be asked. The rest 502 questions remained unanswered on the floor of the House because of paucity of time.

IX. CALLING ATTENTION MOTIONS & STATEMENT OF THE GOVERNMENT THEREON

Eight calling attention of the matters of public importance were made by the different Hon'ble members of the House. The Hon'ble Ministers of concerned departments gave their replies on five of such calling attentions. The details are as follows :-

The Sl.No. & date on which the attention was drawn	Name of Hon'ble members who called the attention of the Hon'ble Ministers	The Hon'ble Minister who made statement/date on which statement made	Subject
1. 10.12.2007	Sri Abdul Bari Siddique	Sri Ramnath Thakur 14.12.07	Lost of revenue because of settlement of Khas Mahal land at very low rate in Patna town and implementation of report of C. Ashok Vardhan.
2. 10.12.2007	Sri Damodar Rawat Sri Falguni Pd. Yadav & other Hon'ble members	Sri Brishan Patel, 10.12.07	For starting the and running the Gantam Residential High School with all facilities at par with Netarhat School Simultalla, Jamui, Munger.
3. 11.12.2007	Sri Kishore kumar	Sri J.P. Singh Segriwal 11.12.07	For construction of party completed stadium at Saharsa.
4. 11.12.2007	Sri Maheshwar Prasad & other Hon'ble members	Sri Nand Kishore Yadav 11.12.07	For construction of 3Km long bridge over Bagmati river near Benibad for interrupted flow of river water and transportation on the east-west corridor road.
5. 12.12.2007	Sri Rajendra Pd. Singh & other Hon'ble members	Deferred to 14.12.07	For grant of compensation under the provisions of Disaster Management to the Animal aware whose animals died in recent flood.
6. 12.12.2007	Sri Awadhesh Kr. Singh & other Hon'ble members	Sri Baidya Nath Pd. Mahto, 12.12.07	For taking action against the B.D.O. of

7.	13.12.2007	Sri Sheo Chandra Ram & other Hon'ble members	Deferred to 14.12.07	Paraiya, Gaya indulged in causing irregularities at large scale in development schemes.
8.	13.12.2007	Sri Jitan Ram Manjhi & other Hon'ble members	Sri Ajit Kumar 13.12.07	The constitution of an inquiry team to keep watch over the illegal activities of officials of Transport Department deputed on G.T. Road of Gaya district.
9.	14.12.2007	Sri Kishore Kumar & other Hon'ble members		For taking action against Sri Iftikar Hassan, Executive officer of Haz Samiti, who gave wrong information about applications of Haz pilgrims causing dislocation of their quota.
10.	14.12.2007	Sri Ram Pravesh Ravi		For payment of amount of group insurance to the farmers of the village Devapur of Barauli block in Gopalganj district of Bihar.

The matter of Sl.No.-5, 7, 9 and 10 were also referred to the committee on questions and calling attention on 14.12.07.

X. LEGISLATIVE BUSINESS

During the period, nine Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows :-

Sl. No.	Title of Bill	Date of introduction	Date of consideration & passing
1.	Bihar Contingency Fund (Amendment) Bill, 2007	11.12.07	11.12.07
2.	Bihar Secretariat Service Bill, 2007	Do	Do
3.	The Bihar Clinical Establishment (Control and Regulation) (Amendment) Bill, 2007	Do	Do
4.	The Bihar Research Society (Acquisition) Bill, 2007	Do	Do

5.	The State Commission for Backward Classes (Amendment) Bill, 2007	12.12.07	12.12.07
6.	Indira Gandhi Aarvigyan Sansthan (Amendment) Bill, 2007	12.12.07	12.12.07
7.	Court Fee (Bihar Amendment) Bill, 2007	12.12.07	12.12.07
8.	Bihar Panchayat Raj (Amendment) Bill, 2007	12.12.07	12.12.07
9.	Bihar Appropriation (No.-4) Bill, 2007	13.12.07	13.12.07

XI. FINANCIAL BUSINESS

On 10.12.2007, Sri Sushil Kumar Modi, the Hon'ble Minister-in-charge, Finance presented the 2nd supplementary statements of Expenditure for the year 2007-08.

The discussion on the 2nd supplementary statement of Expenditure for the year 2007-08 took place in the House on 13.12.07. Out of 84 Cut Motions received, 73 Cut Motions were admitted of which one Cut Motion against the demand of Road construction Department was moved in the House. Eleven members took part in the discussion. Hon'ble Minister-in-charge, Road construction replied to the debate. After reply, Sri Kishore Kumar withdrew his Cut Motion with the consent of the House. The demand for supplementary of the put on voting and Road Construction dept. was accepted by the House. Thereafter the rest demands for supplementary grants were taken through the process of guillotine and were accepted by the House.

The Appropriation Bill relating to 2nd supplementary statement of expenditure for the year 2007-08 i.e. Bihar Appropriation (No.-4) Bill, 2007 was introduced in the House by the Hon'ble Ministers-in-charge for Finance. The same was considered and passed on the same day i.e. on 13.12.2007.

XII. PRIVILEGE MATTER

On 12.12.2007, Sri Shakeel Ahmad Khan, the Deputy Leader of Opposition gave a notice of question of privilege in context of alleged misbehaviour of the security men posted at the South-Western gate of the Assembly premises with the security guards of the Leader of Opposition. On question being raised in the House, it was ruled by the Chair that decision about the admissibility of notice of question of privilege could be taken on 13.12.2007 immediately after question hour.

On 13.12.2007 the Hon'ble Speaker took up the notice of question of privilege immediately after question hour and ruled in the House that the same was not in accordance with law and so it was not entertainable. Accordingly the Hon'ble Speaker rejected the notice of question of privilege so brought by the Deputy leader of opposition.

XIII. MOTION OF ADJOURNMENT

During the session period, six motions of adjournment were brought by the different Hon'ble members of the House. On 10.12.2007 Sri Rajendra Pd. Singh, Sri Maheshwar Singh and Dr. Ram Chandra Purbey jointly brought a motion of adjournment raising the question of appointment of lecturers on contract basis and its negative effects on education system which was rejected by the Chair on the same day after completion of question hour. On 11.12.2007 Sri Shakeel Ahmad Khan brought a motion of adjournment raising the matter of muslim youths holding the degree of maulvi and discrimination in their appointment on the post of Panchayat / block level teachers. This adjournment motion was also rejected on 11.12.2007 as the same was not as per Rules of the Conduct of Business of the House. Taking the scarcity of fertilizers in the state, Sri Rajendra Pd. Singh and Sri Ram Binod Paswan brought another adjournment motion on 12.12.2007 but the same was also rejected on that day. Sri Shyam Rajak and Dr. Achyuta Nand brought the adjournment motion on the point of continuation of policy regarding Education unaided with Finance on 13.12.2007. Sri Shyam Rajak and Sri Ramdeo Verma brought another adjournment motion raising the point of slackness of the Government in making expenditure of the amount of planned budget amount of the year 2007-2008 on 14.12.2007. Both the said two adjournment motions so brought were rejected by the Hon'ble Speaker on the respective dates on having found that they were not brought as per the rules of the Conduct of the Business of the House.

XIV. ZERO HOUR

As per rule 23(a) of the Rules of Procedure and Conduct of Business of the Assembly the members are allowed the avail 20 minutes time to raise any matter of urgent and public importance, if they bring the same in the notice of the Hon'ble Speaker through the Secretary of the Assembly one hour before the House commences. During this session, from 10.12.2007 to 14.12.2007 everyday 15 (fifteen) matters of urgent and public importance were allowed by the Hon'ble Speaker to be raised during Zero Hour period.

XV. DECLARATION MADE BY THE HON'BLE SPEAKER ABOUT ACCEPTANCE OF NIVEDAN

During the period, the Hon'ble Speaker made declaration on 10.12.2007, 11.12.2007, 12.12.2007, 13.12.2007 and 14.12.2007 about the accepted NIVEDANS and with the consent of the House nine, twelve, twenty two, and fifteen, all total fifty four NIVEDANS were sent to the NIVEDAN Committee for enquiry and report.

XVI. LAYING DOWN OF PETITIONS (YACHIKA) ON THE TABLE OF THE HOUSE

On 14.12.2007, with permission of the Hon'ble Speaker, the Assembly Secretary laid 43 petitions (Yachika) of general public importance on the liable of the House to be sent to the Committee on Petitions (YACHIKA SAMITI) for consideration and report.

XVII. PRIVATE MEMBERS BUSINESS & RESOLUTION

On 14.12.2007 notices of Resolutions were taken up. Altogether 56 out of 57 Resolutions were put up for consideration. One resolution was summarily rejected. Four resolutions were accepted by the House. 49 Resolutions were withdrawn by the respective Hon'ble members with the consent of the House. 3 Resolutions were not moved.

XVIII. DEBATE ON THE MATTER OF PUBLIC IMPORTANCE

On 10.12.2007 the House remained engaged in discussion of the matter of Public Importance. The theme of discussion was "राज्य में बाढ़ की विभोषिका का स्थायी निदान, वर्ष 2007 में बाढ़ की भीषण तबाही की क्षतिपूर्ति केन्द्र सरकार से कराने एवं बाढ़ पीड़ितों की समस्या के समाधान" Sri Ramdeo Verma moved the proposal for discussion on the said theme. Altogether 13 Hon'ble members participated in the debate. Sri Ramashraya Pd. Singh, the Hon'ble Minister replied the debate. Thereafter the Hon'ble Chief Minister replied in detail on the different points raised by participating Hon'ble members.

On 14.12.2007 the House again took up another matter of public importance for discussion. The theme of discussion was "राज्य में जनवितरण प्रणाली की दुकान से आम लोगों को राशन एवं किरासन तेल नहीं मिलने के कारण उत्पन्न स्थिति पर विमर्श", Ten Hon'ble members of the House participated in the debate. The Hon'ble Chief Minister replied in detail on all the points raised by the participating Hon'ble members. Thereafter the Hon'ble Minister-in-charge replied on other issues of the debate.

XIX. OBITUARY REFERENCES

Thirteen obituary references were made in the Assembly on the demise of the following former members and important persons on the dates noted against them :-

Sl. No.	Name of the members & important persons	Constituency	Period	Date of demise	Date on which references was made in the House
1.	Late Ramdeo Mahto Ex-Minister	Patna East	05.03.67 to 29.06.68 26.02.69 to 09.03.72 24.06.77 to 17.02.80	05.09.07	07.12.07

2. Late Surendra Singh Ex-State Minister	Gopalganj	13.03.85 to 06.03.90 07.03.90 to 15.03.95	19.07.07	Do
3. Late Mani Ram Singh Alias Guruji, Ex Member	Gopalpur	30.04.57 to 01.03.62 05.03.67 to 29.06.68 24.06.77 to 17.02.80	10.10.07	Do
4. Late Upendra Nath Das Ex Member	Simariya	24.06.77 to 17.02.80 07.03.90 to 15.03.95 04.04.95 to 01.03.2000	13.08.07	Do
5. Late Yogeshwar Gope Ex Member	Masaurhi	07.03.90 to 15.03.95	25.10.07	Do
6. Late Narnadeshwar Kushawaha, Ex Member	Dhanaha	13.03.85 to 06.03.90	28.09.07	Do
7. Late Lambodar Pathak Ex Member	Barakatta	13.03.85 to 06.03.90	19.11.07	Do
8. Late Bhikhar Baitha Ex Member	Varisnagar	18.10.96 to 01.03.2000	17.11.07	Do
9. Late Ram Vilash Jha Ex Member of Legislative Council.	Tirhut Graduate Constituency	--	07.11.07	Do
10. Late Parmanand Singh 'Madan', Ex Member	Bibhutipur & Tirhut Teachers Constituency	05.03.67 to 29.06.68	30.11.07	Do
11. Late Ajit Singh Ex M.P.	Vikramganj	--	01.08.07	Do
12. Late Tarkeshwari Sinha Ex Central Deputy Minister	Barh	--	14.08.07	Do
13. Late Dasrath Manjhi Important person	--	--	17.08.07	Do

All the members stood in silence for a minute as a mark of respect to the deceased.

XX. CONDOLENCE RESOLUTION

On 12.12.2007 at the end of the sitting of the House, the Hon'ble Speaker placed condolence resolution on the demise of Late Amrit Prasad, Ex-Member. The Resolution was adopted nem con after observing silence for a minute as a mark of respect to the deceased.

XXI. VALEDICTORY SPEECH

On 14th December, 2007 at the conclusion of the Business of the Session, the Hon'ble Speaker made a Valedictory Speech before adjourning the House Sine-Die. In his speech, he offered his gratitude to the members of both the

Treasury and Opposition Benches for their co-operation in conducting the Business of the House smoothly. He also thanked all other concerned including officers & staff of the Assembly Secretariat, Officers of different departments of state government, Police personnels, Press and electronic media, News Agencies, Representatives of local Newspapers, Doordarshan and AIR for their constructive co-operation during the session.

XXII. PROROGATION

The seventh session of the fourteenth Bihar Legislative Assembly was prorogued with effect from 14.12.2007 vide Notification No.-P.A.1/Session-01-04-2007-11/ Patna, dated 04.01.2008.

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